Annexure 3 Name of the Corporate Debtor: Jaiprakash Associates Limited; Date of Commencement of CIRP: 3rd June, 2024; List of Creditors as on 24th April, 2025 List of secured Financial Creditors (Other than Financial Creditors belonging to provide a financial Creditors).

| List of secured Financial Creditors (Other than Financial creditors belonging to any class of creditors) | | | | | | | | | | | | | | |
|--|--|---------------------------|----------------------|----------------------|-----------|----------------------|----------------------|---------|----------|-----------|----------|------------------------------|-----------------------|----------|
| | | Details of claim received | | Details of claim adm | | | itted | | | | Amount | | | |
| | | | | | | | | | % of | Amount | of any | | | |
| | | | | | | | | Whether | voting | of | mutual | | | |
| | | | | Amount of Claim | Nature of | Amount covered by | Amount covered by | related | share in | contigent | dues. | | Amount of claim under | Remarks. |
| S.no | Name of Creditor | Date of receipt | Amount claimed | admitted | Claim | security interest | Guarantee | party? | CoC | | that may | Amount of claim not admitted | verification | if any |
| 1 | Asset Care & Reconstruction Enterprise Limited | 17-06-2024 | 23,14,90,07,235.80 | 23,14,90,07,235.80 | Loan | 23,14,90,07,235.80 | 13,95,03,48,958.00 | No | 4.05% | - | - | | - | |
| 2 | Asset Reconstruction Company (India) Limited | 14-06-2024 | 3,31,77,60,302.00 | 3,31,77,60,302.00 | Loan | 3,31,77,60,302.00 | 3,31,77,60,302.00 | No | 0.58% | - | - | | - | |
| 3 | Axis Bank Limited | 15-06-2024 | 60,57,25,500.00 | 58,57,25,500.00 | Loan | 58,57,25,500.00 | 58,57,25,500.00 | No | 0.10% | | | 2,00,00,000.00 | - | |
| 4 | Bank of Baroda | 14-06-2024 | 37,07,00,000.00 | 37,07,00,000.00 | Loan | 37,07,00,000.00 | 37,07,00,000.00 | No | 0.06% | | | - | | |
| 5 | Bank of Maharashtra | 15-06-2024 | 16,41,00,000.00 | 9,62,89,416.00 | Loan | 9,62,89,416.00 | 9,62,89,416.00 | No | 0.02% | | | 6,78,10,584.00 | - | |
| 6 | Canara Bank | 15-06-2024 | 60,92,98,000.00 | 60,92,98,000.00 | Loan | 60,92,98,000.00 | 60,92,98,000.00 | No | 0.11% | - | | | - | |
| 7 | DBS Bank India Ltd | 13-06-2024 | 29,04,98,405.00 | 29,04,98,405.00 | Loan | 29,04,98,405.00 | | No | 0.05% | | | | - | |
| 8 | ICICI Bank Limited | 13-06-2024 | 2,27,64,00,342.46 | 2,17,77,74,720.48 | Loan | 2,17,77,74,720.48 | 2,17,77,74,720.48 | No | 0.38% | | | 9,86,25,621.98 | - | |
| 9 | IDBI Bank Ltd | 13-06-2024 | 97,80,39,847.63 | 85,72,09,847.63 | Loan | 85,72,09,847.63 | 85,72,09,847.63 | No | 0.15% | | | 12,08,30,000.00 | - | |
| 10 | Indian Overseas Bank | 14-06-2024 | 2,08,28,38,250.00 | 2,03,28,38,250.00 | Loan | 2,03,28,38,250.00 | 2,03,28,38,250.00 | No | 0.36% | | | 5,00,00,000.00 | - | |
| 11 | Jammu & Kashmir Bank Ltd | 15-06-2024 | 17,01,75,549.00 | 17,01,75,549.00 | Loan | 17,01,75,549.00 | 17,01,75,549.00 | No | 0.03% | - | | - | | |
| 12 | National Asset Reconstruction Company Ltd (NARCL) | 11-03-2025 | 4,83,65,77,75,341.71 | 4,82,81,62,75,342.20 | Loan | 4,82,81,62,75,342.20 | 3,17,81,96,03,483.78 | No | 84.55% | - | - | 84,15,00,000.00 | - | |
| 13 | Punjab and Sind Bank | 15-06-2024 | 38,15,51,003.00 | 38,15,51,003.00 | Loan | 38,15,51,003.00 | 38,15,51,003.00 | No | 0.07% | | | | | |
| 14 | Punjab National Bank | 15-06-2024 | 1,58,97,72,804.00 | 1,58,97,72,804.00 | Loan | 1,58,97,72,804.00 | 1,58,97,72,804.00 | No | 0.28% | | | | - | |
| 15 | State Bank of India | 18-06-2024 | 7,84,26,76,144.90 | 7,73,26,76,144.90 | Loan | 7,73,26,76,144.90 | 7,73,26,76,144.90 | No | 1.35% | | | 11,00,00,000.00 | | |
| 16 | Union Bank of India (e - Corporation Bank) | 15-06-2024 | 5,64,38,835.00 | 5,64,38,835.00 | Loan | 5,64,38,835.00 | 5,64,38,835.00 | No | 0.01% | - | - | - | - | |
| 17 | Yes Bank Limited | 17-06-2024 | 54,76,00,000.00 | 54,76,00,000.00 | Loan | 54,76,00,000.00 | 54,76,00,000.00 | No | 0.10% | | | | | |
| Total | | | 5,28,09,03,57,560.50 | 5,26,78,15,91,355.01 | | 5,26,78,15,91,355.01 | 3,52,29,57,62,813.79 | | 92.25% | - | - | 1,30,87,66,205.98 | - | |

- b. The 25 banks viz. State Bank of India, ICICI Bank Limited, IDBI Bank Limited, Axis Bank Limited, Axis Bank Limited, LTC of India, Canara Bank, Bank of Maharashtra, IFCI Ltd, Punjab National Bank, UCO Bank, South Indian Bank, Punjab & Sind Bank, Janmu & Kashmir Bank, Small Industries Development Bank of India (SIDBI), Standard Chartered Bank, Karur Vysya Bank, KEXM Bank, Bank of India, Indian Overseas Bank, Indian Bank, Indian Bank, Indian Overseas Bank, Indian Bank of Banda, London Bank of India, Central Bank of India and SREI Equipment Finance Ltd have assigned their respective Fund Based outstanding dues (excluding deet knowrst Corporate Book or IN MA 5,095.07 croves (amount admitted by Ry D) National Asset Reconstruction Company Limited (MARC) unde deed of assignment dated March 11, 2025.
- c. As per Clause 2.1.2 read with Clause 2.3 of the Deed of Assignment dated March 11, 2025 the above mentioned assignors have assigned only Fund based debt to NARCL. Further, as per Clause 2.3.3. of Deed of Assignment dated March 11, 2025 the assignors shall continue to hold the Uncrystallized Non Fund based debt are crystallized.
- d. Amount not admitted includes INR 84.15 Cr which has been recovered by ICICI Bank towards the o/s due prior to assignemnet of debt to NARCL through monetization of third party assets.
- L. Amount not admitted includes the amount claimed by Bank of Bardy, Punjab & Sind Bank, Punjab National Bank and sufficient Out to the Amount of the Post of Bank and Sind Bank against their exposures in June 2CL. Based on a perusal of the JCCL Admission Order and the aforesaid findings made therein, we note that the Hon'ble NCLT has held that the Master Restructuring Agreement dated 31 October 2017 entered into between JAL and its lenders, has not been implemented. In view of the findings of the Hon'ble NCLT, the undersigned as the RP of JAL is unable to admit the claims filed by the lenders in the corporate insolvency resolution process of JAL against the debt of JCCL.

- Inders in the corporate insolvency resolution process of JAL against the debt of JCCL.

 1. The Non Fund based amount admitted of the following banks has been reduced due to release of Bank Guarantee for INR 46.73 Cr which was included in claim.

 (i) Axis Bank Ltd BG of amount INR 2 Cr for Nativar Nori Site

 (ii) State Bank of Jindia BG of amount INR 11 Cr for Lance Tests HEP

 (iii) State Bank of Jindia BG of amount INR 11 Cr for Lance Tests HEP and INR 3.70 Cr for Chenab Valley Power Projects Limited and INR 1.56 Cr for Raghugangs Hydropower Limited

 (iv) IDB Bank BG of amount INR 4.56 Cr for Chenab Valley Power Project Limited, BG of amount INR 2.57 Cr for The Primetals Technologies India Pvt. Ltd and INR 4.95 Cr for Chenab Valley Power Projects Limited

 (iv) IDB Bank BG of amount INR 8.57 Cr for President of India through Commissioner of Custom

 (iv) Indian Overseas Bank BG of amount INR 5 Cr for Faramada Hydra Electric Development Corporation Limited

 (iv) IDB AG Markshira BG of amount INR 5 Cr for Faramada Hydra Electric Development Corporation Limited

 (iv) IDB AG Markshira BG of amount INR 5 Cr for Faramada Hydra Electric Development Corporation Limited

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